Order No. 01/2017-GST/Nagaland

Subject: Division of Taxpayers base between the Central Government and Government of Nagaland

In accordance with the guidelines issued by the GST Council Secretariat vide Circular No01/2017, issued vide F.No.166/Cross Empowerment/GSTC/2017 dated 20.09.2017, with respect to the division of Taxpayers base between Central Government and State Government to ensure single interface under GST, the state Level Committee comprising the Commissioner, Central GST Commissionerate, Dimapur, Nagaland, Guwahati Zone and the Commissioner of State Taxes, SGST Nagaland, Dimapur, Government of Nagaland, has hereby decided to assign the Taxpayers registered in the state of Nagaland, in the following manner:

A. Taxpayers falling under the jurisdiction of Centre: - As per Annexure-A appended
   B. Taxpayers falling under the jurisdiction of State : - As per Annexure-B appended

The Taxpayers and the Trade and Industry can view and check their details including the name of the administering authority i.e. Centre or State by visiting either of the website- www.nagalandtax.nic.in

In case any discrepancy in the name or the GSTIN are noted or if the taxpayer name is missing from the annexure, the same may be informed by email to the authorities of Centre or State for appropriate action by the State Level Committee. The email communication made in this regard should have the subject line: Nagaland State Level Committee on Division of Taxpayers.

Email: Centre: cestdmr961301@gmail.com  State: cotgon@rediffmail.com

The trade and Industry Associations/Chambers of Commerce are requested to bring the contents of this order to the notice of all their members.

(Y. Mhatlung Murry)
Commissioner
State Tax, SGST, Nagaland,
Dimapur, Nagaland